

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF LAND RESOURCES

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3790**  
**TO BE ANSWERED ON 08.12.2016**

**Legal Title and Ownership of Farmers Land**

3790. SHRI BHOLA SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) The extent to which the Land Identification Number (LIN) is likely to solve the problem of legal title and ownership of farmers; and
- (b) the extent to which LIN (Jan-Dhan Bank account, Aadhar Unique Identification and Mobile Number) confluence will be beneficial to farmers?

**ANSWER**

MINISTER OF STATE FOR RURAL DEVELOPMENT  
(SHRI RAM KRIPAL YADAV)

(a) & (b): Under the Digital India Land Records Modernization Programme (DILRMP) computerization of record of rights and digitization of cadastral maps; integration of textual data (record of rights) with spatial data (cadastral maps); computerization of registration; etc. are *inter alia* being undertaken. Each plot of land is being assigned a unique plot number that is state, district, tehsil, village and plot-specific.

Such computerization / digitization along with unique numbers for all plots of land will improve the land information system, with multifarious benefits.

Additional features on the land information system (linked with the unique plot numbers) will have corresponding added benefits.